

ITEM NO.20

COURT NO.16

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24082/2025

[Arising out of impugned final judgment and order dated 01-09-2023 in WPST No. 46/2020 05-03-2025 in CAN No. 1/2023 passed by the High Court at Calcutta]

AMAL KUMAR JANA & ORS.

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

IA No. 159613/2025 - CONDONATION OF DELAY IN FILING

Date : 21-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Anand Padmanabhan, Sr. Adv.
Mr. Bikas Kar Gupta, Adv.
Mr. Azim H. Laskar, Adv.
Mr. Chandra Bhushan Prasad, AOR
Mr. Gautam Barua, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay as well as the special leave petition, returnable within six weeks.

(RASHI GUPTA)
COURT MASTER (SH)

(SAPNA BANSAL)
COURT MASTER (NSH)